GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION No. 5656 TO BE ANSWERED ON 4TH APRIL, 2025

NBEMS TO BILL DESK

5656. DR. BACHHAV SHOBHA DINESH:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has implemented the recommendations made by the Lokpal of India on 25.07.2023 regarding complaint number 3567/2022, regarding regulation of recruitment, salary, finance and administration of autonomous bodies under the administrative control of Government of India;
- (b) if so, the details thereof along with the action taken thereon, recommendation-wise;
- (c) whether the Government has recovered the financial loss of public funds suffered by NBEMS (National Board of Examinations in Medical Sciences), to Bill Desk;
- (d) if so, the details thereof including amount lost, recovered and interest applicable in this regard;
- (e) whether the Government has taken cognizance of the issue raised by the Lokpal regarding the mismanagement, violation of rules, financial manipulations and other irregularities observed in the NBEMS and if so, the details thereof;
- (f) whether the Government has instituted an enquiry to review the issue; and
- (g) if so, the details thereof including findings of the investigation and if not, the reasons therefor?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. ANUPRIYA PATEL)

(a) to (g): Hon'ble Lokpal of India vide judgement dated 25.07.2023 made general recommendations for systemic improvements in the functions of all autonomous bodies under government. The Ministry has implemented these recommendations in NBEMS. NBEMS

follows Rules made by Government of India in all service and financial matters. The Ministry conducts the regular internal audit of NBEMS and statutory audit is conducted by Comptroller and Auditor General (CAG).

Further, a Committee was formed to identify any shortcomings in the operations of NBEMS and to recommend measures for strengthening and streamlining its systems and procedures. The Committee found that all departments and sections of NBEMS have been functioning efficiently and effectively, all appointment of Consultants was in line with DoPT and NITI Aayog guidelines and there is no evidence of corruption or irregularities.

Additionally, NBEMS has taken up the matter regarding loss of funds incurred by NBEMS due to BillDesk through arbitration with the concerned parties.
